

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

23.08.2012

OA No. 555/2012

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA being aggrieved by his transfer order dated 11.05.2012 (Annexure A/1) vide which he has been transferred from Kota to Banswara. Learned counsel for the applicant submitted that the applicant has filed a representation against the transfer order on 15.05.2012 (Annexure A/4), which is still pending consideration of the respondent department. Therefore, he submitted that the respondents be directed to decide applicant's representation expeditiously.

In view of the submissions made by the learned counsel for the applicant, the respondents are directed to decide the representation of the applicant dated 15.05.2012 (Annexure A/4) according to the provisions of law expeditiously but not later than one month from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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